

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 132 (ND)/11
RT No.41/2016**

Vikas Garg & Anr.

...Petitioners

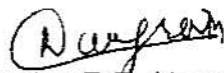
Versus.

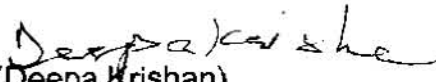
M/s James Hotels & Ors.

...Respondents

Present: Mr. Vikas Garg, petitioner No.1 in person.
None for petitioner No.2.
Mr. Gaurav Mankotia, Advocate for respondents No.1 to 7.
Ms. Poonam Verma, Advocate for respondent No.8.

In compliance with the order dated 20.12.2016, the learned counsel for respondents has filed affidavit of Mr. Neeraj Mohindroo, Director of the company, Annexure-A-1 with letter, Annexure A-2. Copy of the same supplied to the petitioner. The same be taken on record subject to all just exceptions. Learned counsel for respondents submits that he infact wanted to say on the previous date that there is a report of Registrar and Share Transfer Agent in respect of whom the letter, Annexure-2 has been attached. The matter is now adjourned for arguments to 31.01.2017. The petitioner may file counter, if any, to the affidavit taken on record today at least two days before the date fixed with advance copy to the other side.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

January 11, 2017
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